

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
**(Hon'ble Chief Justice's Secretariat)**

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Email: [cjsec.highcourt@gmail.com](mailto:cjsec.highcourt@gmail.com)

**Subject:** Appointment of Ms. Nitika D/o Late Shri Madan Lal (Ex-Jr. Assistant) R/o H.No. 43/B Resham Ghar colony, Jammu, in terms of SRO-43 of 1994.

**ORDER**

**No.** 644 of 2023/PSY

**Dated:** 24-05-2023

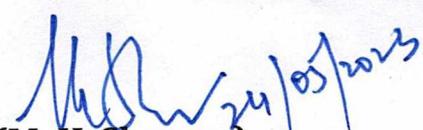
Ms. Nitika D/o Late Shri Madan Lal (Ex-Jr. Assistant) R/o H.No. 43/B, Resham Ghar Colony, Jammu is hereby substantively appointed as Orderly in the Pay Level SL 1 (14800-47100), in terms of "the Jammu and Kashmir Compassionate Appointment Rules, 1994", and is posted as such in District Cadre Jammu, against the available vacancy.

However, her appointment is subject to the condition that she will look after her mother and minor brother and will provide all the necessities of life at present and in future.

**Note:**

- i) The appointee shall join before the Principal District & Sessions Judge, Jammu within a period of 21 days from the date of issuance of this order, who shall get all the testimonials of the appointee verified from the concerned authorities;
- ii) The appointee shall give an undertaking in the shape of an affidavit duly attested by a Judicial Magistrate Ist Class to the effect that in case adverse report about her character and antecedents is received from the Inspector General of Police, CID, Jammu & Kashmir to whom a reference shall be made by the concerned Presiding Officer, her appointment shall be deemed cancelled ab-initio and she shall have no claim on his appointment.
- iii) The salary of the appointee shall not be drawn and disbursed unless a satisfactory report in respect of (i) & (ii) above is received.

**By Order of Hon'ble the Chief Justice.**

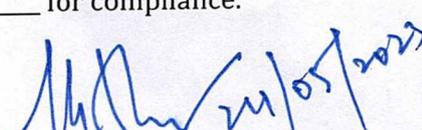
  
**(M. K. Sharma)**  
**Principal Secretary to**  
**Hon'ble the Chief Justice**

**No.:** 355-362/PSY-638

**Dated** 24-05-2023

**Copy to the:-**

- 1 Registrar General, High Court of J&K and Ladakh at Srinagar.
- 2 Registrar Vigilance, High Court of J&K and Ladakh at Srinagar.
- 3 Registrar Rules, High Court of J&K and Ladakh at Srinagar.  
..... for information.
- 4 Pr. District & Sessions Judge, Jammu for information and necessary action.
- 5 Director Finance, High Court of J&K Main wing, Srinagar for information.
- 6 Ms. \_\_\_\_\_ for compliance.
- 7 I/C NIC for uploading on the High Court Website.

  
**Principal Secretary to**  
**Hon'ble the Chief Justice**